

RAJYA SABHA
NOTICE OF AMENDMENTS
THE HUMAN IMMUNODEFICIENCY VIRUS AND ACQUIRED
IMMUNE DEFICIENCY SYNDROME (PREVENTION
AND CONTROL) BILL, 2014

(As introduced in the Rajya Sabha)
[To be moved at a sitting of the Rajya Sabha]

ENACTING FORMULA

BY SHRI JAGAT PRAKASH NADDA:

1. That at page 2, line 1, for the word "Sixty-fifth", the word "Sixty-seventh" be substituted.

CLAUSE 1

BY SHRI JAGAT PRAKASH NADDA:

2. That at page 2, line 6, for the figure "2014", the figure "2016" be substituted.
3. That at page 2, line 20, for the word "parents", the word "parent" be substituted.
4. That at page 2, line 31, for the word "Explanation", the word and figure "Explanation 1" be substituted.
5. That at page 3, after line 2, the following be inserted, namely:-

"Explanation 2. – For the removal of doubts, it is hereby clarified that adoption of medically advised safeguards and precautions to minimise the risk of infection shall not amount to discrimination."

6. That at page 3, line 10, for the word "relating", the words "relating to" be substituted.

CLAUSE 3

BY SHRI JAGAT PRAKASH NADDA:

7. That at page 6, lines 22 and 23, the words "such unfair treatment is based on and" be deleted.

CLAUSE 8

BY SHRI JAGAT PRAKASH NADDA:

8. That at page 7, line 27, for the word "order", the words "order of the Court" be substituted.

CLAUSE 14

BY SHRI JAGAT PRAKASH NADDA:

9. That at page 9, line 10, ***after*** the words “as far as possible”, the words “diagnostic facilities relating to HIV or AIDS,” be ***inserted***.
10. That at page 9, line 13, ***after*** the words “relating to”, the words “diagnostic facilities” be ***inserted***.

CLAUSE 15

BY SHRI JAGAT PRAKASH NADDA:

11. That at page 9, lines 20 and 21, ***for*** the words “HIV and AIDS affected women and children”, the words “all protected persons” be ***substituted***.

CLAUSE 21

BY SHRI JAGAT PRAKASH NADDA:

12. That at page 10, lines 26 and 27, ***for*** the words “on a day-to-day basis, deal with”, the words “dispose of” be ***substituted***.
13. That at page 10, line 28, ***after*** the word “manner”, the words “and within such time” be ***inserted***.

CLAUSE 22

BY SHRI JAGAT PRAKASH NADDA:

14. That at page 10, ***for*** lines 42 to 45, the following be ***substituted***, namely:-
 - “(ii) the provisions and use of safer sex tools, including condoms;
 - (iii) drug substitution and drug maintenance; and
 - (iv) provision of comprehensive injection safety requirements.”

CLAUSE 24

BY SHRI JAGAT PRAKASH NADDA:

15. That at page 11, line 32, ***after*** the words “in relation to”, the words “acts of discrimination mentioned in section 3 and providing of” be ***inserted***.

CLAUSE 25

BY SHRI JAGAT PRAKASH NADDA:

16. That at page 11, line 41, ***for*** the figure “26”, the figure “24” be ***substituted***.

CLAUSE 26

BY SHRI JAGAT PRAKASH NADDA:

17. That at page 11, line 42, after the word "shall", the words "within a period of thirty days of the receipt of the complaint under sub-section (1) of section 24, and" be inserted.
18. That at page 11, after line 43, the following be inserted, namely:-

"Provided that in cases of medical emergency of HIV positive persons, the Ombudsman shall pass such order as soon as possible, preferably within twenty-four hours of the receipt of the compliant."

CLAUSE 29

BY SHRI JAGAT PRAKASH NADDA:

19. That at page 12, lines 7 and 8, the words "who is a woman or who is a person below the age of eighteen years" be deleted.

CLAUSE 38

BY SHRI JAGAT PRAKASH NADDA:

20. That at page 13, lines 42, for the figure "25", the figure "26" be substituted.

CLAUSE 49

BY SHRI JAGAT PRAKASH NADDA:

21. That at page 15, line 35, after the word "provide", the words "diagnostic facilities relating to HIV or AIDS" be inserted.

New Delhi;
November 15, 2016.

Shumsher K. Sheriff
Secretary-General